

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4887  
ANSWERED ON:09.12.2010  
GLOBAL INTEGRITY REPORT  
Sharma Shri Jagdish;Vardhan Shri Harsh

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether attention of the Government has been drawn to Global Integrity Report -2009 published recently;
- (b) if so, whether there has been a comment on India`s judicial system in the said report;
- (c) if so, the details thereof; and
- (d) the reaction of the Government thereto?

**Answer**

MINISTER OF LAW AND JUSTICE (Dr. M. VEERAPPA MOILY)

(a, b & c): Yes, Madam. The Global Integrity Report, 2009 gives the analysis on the basis of popular perception regarding members of the higher judiciary in India relating to the appointment of Judges, accountability for their actions and accessibility to assets disclosure records.

(d) Appointment of Judges in the Supreme Court and the High Courts are made under Article 124(3) and Article 217 (2) of the Constitution of India.

After the Supreme Court Judgment dated 6th October, 1993 in the case of Supreme Court Advocates on Record and ors vs. Union of India and ors. and their Advisory Opinion dated 28th October, 1998, in case of appointments to the Supreme Court, the proposal is to be initiated by the Chief Justice of India and in case of appointments to the High Courts, the Chief Justices of the respective High Courts initiate the proposal.

Further, a comprehensive Bill titled `The Judicial Standards and Accountability Bill, 2010`, which incorporates a mechanism for enquiring into complaints against the -members of the higher judiciary, lays down judicial standards and requires the Judges to declare their assets and liabilities, has been introduced in the Lok Sabha on 01.12.2010.